

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 52/TT/2020**

**Subject** : Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 7 assets under ERSS-IV project in Eastern Region

**Date of Hearing** : 26.2.2020

**Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member

**Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)

**Respondents** : Bihar State Power (Holding) Company Ltd.  
BSP(H)CL and 5 others

**Parties Present:** : Shri Abhishek Vikas, Advocate, BSPHCL  
Shri Navin Prakash, Advocate, BSPHCL  
Shri Umang Anand, BSPHCL  
Ms. J.B. Nidhi, BSPHCL  
Shri A.K. Verma, PGCIL  
Shri Amit Yadav, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 7 transmission assets, namely, Asset A- 400 kV, 125 MVAR Bus Reactor along with associated bays at Patna Sub-station; (ii) Asset B : 400 kV, 125 MVAR Bus Reactor along with associated bays at Ranchi; (iii) Asset C : 160 MVA Transformer (1st) and associated bays at Malda Sub-station; (iv) Asset D : 160MVA Transformer (2nd) and associated bays at Malda Sub-station; (v) Asset E : 01 no. 400 kV bay at Malda Sub-station; (vi) Asset F : 160 MVA Transformer and associated bays at 220/132 kV Birpara Sub-station; and (vii) Asset G : 160 MVA Transformer and associated bays at 220/132 kV Siliguri Sub-station under ERSS-IV Project in Eastern Region. The Commission vide order dated 20.2.2016 in Petition 102/TT/2015 had issued order for truing up of 2009-14 and determination of tariff for 2014-19 for Asset-A and Asset-B, vide order dated 9.10.2018 in Petition 113/TT/2017 had issued order for truing up of 2009-14 and determination of tariff for 2014-19 for the instant assets for Assets C to G. He submitted that the instant petition is filed for the truing up for 2014-19 period for Asset A, Asset B, and Assets C-G respectively, whereas AFC is claimed for combined assets in 2019-24 period.

2. In response to a query of the Commission regarding projected add-cap, the representative of the petitioner submitted that the additional information has been



has been filed vide affidavit dated 25.2.2020 as sought vide Commission's letter dated 18.2.2020.

3. Learned Counsel of BSPHCL sought time of 2 weeks for filing reply in the instant petition, which was granted by the Commission.

4. The Commission directed the petitioner to submit the following information on affidavit with advance copy to the respondents by 17.3.2020:

- a. Justification for the additional capital claimed for Assets C to G of ₹102.51 lakh in 2017-18 and ₹32.41 lakh in 2018-19 which is beyond the cut-off date of 31.3.2016. As per the justification provided in the petition, the same is on the account of balance and retention amount. Since these amounts were not proposed in the Petition No. 113/TT/2017, clarify as to why such balance and retention payments could not be envisaged at that time.
- b. Justification for the excess ₹1.23 lakh of initial spares included in opening capital block for 2014-19 in case of Assets C to G, pursuant to APTEL judgment in Appeal No. 74/2017. Initial spares of ₹13.86 lakh added back to the opening capital block for 2014-19 whereas the initial spares disallowed in order dated 9.10.2018 in Petition No. 113/TT/2017 were ₹12.63 lakh.
- c. Confirmation that no "previously recognized liabilities" remain to be discharged other than those estimated for the 2019-24 period for all assets

5. The Commission directed to the respondents, including BSPHCL to file their reply by 13.3.2020 and the petitioner to file rejoinder, if any, by 20.3.2020. The Commission also directed the parties to comply with the above directions within the specified timelines and further observed that no extension of time shall be granted.

6. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

